

Termination

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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. /348/91  
T.A. No.

DATE OF DECISION 7/5/93

Kamleshkumar B. Bhonsle Petitioner

Mr. P. K. Handa Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr. N. S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R. C. Bhatt : Judicial Member

The Hon'ble Mr. M. R. Kolhatkar : Admn. Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Kamleshkumar Baburao Bhonsle,  
Substitute Khalasi,  
H.No.784/A/3,  
Saral Chand, Raghunath Chawle,  
Behind Police Commissioner Office,  
Shahibag,  
Ahmedabad.380 004

.....APPLICANT

Advocate Mr.P.K.Handa

versus

1. Union of India,  
Ministry of Railways,  
Notice to be served through  
General Manager,  
Western Railway,  
Churchgate,  
Bombay-400 020
2. Divisional Railway Manager,  
Western Railway,  
Pratapnagar,  
Vadodara-390 004
3. Senior Divisional Mechanical Engineer(C&W),  
DRM office, Western Railway,  
Pratapnagar,  
Vadodara-390 004

.....RESPONDENTS.

Advocate Mr.N.S.Shevde

ORAL ORDER

O.A./348/91

Date :7/5/93

Per : Hon'ble Mr.R.C.Bhatt,  
Judicial Member.

Heard learned advocates.

Mr.P.K.Handa for the applicant and Mr.N.S.Shevde is  
present for the respondents.

2. Learned advocate Mr.Handa made

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special mention to take the present matter on file because the applicant wants to withdraw this original application to enable him to file fresh original application before the C.A.T. Bombay Bench on the same cause of action. Mr. Shevde is present for the respondents. We ~~are~~ allow this special mention today, having regard to the urgent need of the applicant, to withdraw this O.A. Unfortunately when the Registry was directed to put this matter before us, the answer given is that the file is not tracable. Having regard to the above special mention, we permit the applicant to withdraw this O.A., so that he can make a fresh O.A. before Bombay Bench, C.A.T. on the same cause of action. O.A. is allowed to be withdrawn accordingly and it is disposed of. No order as to costs.

3. After this order was dictated, the Section Officer has put the file of this O.A. before us. Hence, this order be noted in the file.

*M.R. Kolhatkar*  
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( M.R. Kolhatkar )  
Member (A)

*R.C. Bhatt*  
( R.C. Bhatt )  
Member (J)

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